

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(11)

O.A.No.565/97

Hon'ble Sh. R.K. Aahooja, Member (A)

New Delhi, this the 10th day of February, 1998

1. Sh.Jagdish  
S/o.Sh. Bhagwan Das,  
R/o.30, Krishikunj,  
New Delhi-110012.

2. Sh.Jabbar Hussan  
S/o.Sh. Ahmad Ali  
R/o.316, Krishikunj,  
Type-IV, New Delhi-110012.

APPLICANTS

(By Sh.R.K. Shukla, Advocate)

Versus

Union of India- through:

1. The Secretary  
Ministry of Agriculture,  
Krishi Bhavan,  
New Delhi.

2. Indian Council of Agricultural  
Research, through its Director General,  
Krishi Bhavan,  
New Delhi.

3. Indian Agricultural Research Institute  
through its Director,  
Pusa, New Delhi.

RESPONDENTS

(By Ms.Geetanjali Goel, proxy for Sh.V.K. Rao, Advocate)

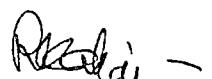
O R D E R (Oral)

The applicants claim to have worked with the respondents intermittently for short periods from 3.11.86 onwards. Their grievance is that they have not been re-engaged in accordance with the seniority, when work is available. The respondents in their reply have stated that they maintain a seniority list and choose from the list itself as per the seniority and the job requirements.

2. When the matter came up today, learned proxy counsel for the respondents submitted that the applicants have been offered work from time to time in accordance with their place in the

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seniority list. The learned counsel for the applicant has cited the judgement of Shishpal Singh & Ors Vs Union of India & Ors O.A.No.311/95 dated.18.9.92 in which similar directions were given to the respondents to offer re-engagement to the applicants in preference to outsiders and those with lesser length of service. Since the respondents and the circumstances in this case are similar, the present O.A is also disposed of with the same direction. The respondents are directed to consider the applicants for re-engagement as casual labour, in preference to outsiders and those with lesser length of service subject to availability of work in accordance with the rules and instructions on the subject. The applicants will also ~~be~~ be considered for grant of temporary status by the respondents in due course of time, in accordance with the relevant scheme. No costs.

  
(R.K. AHOOJA)

MEMBER (A)

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